

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**IN THE MATTER OF:**  
M/s. CBRE South Asia Pvt. Ltd.

Item No. 206  
IB-801/ND/2020

Vs.

...PETITIONER

M/s. Edifice Facility Management Pvt. Ltd.

...RESPONDENT

**Section**  
Under Section 9 of IBC

Order delivered on 11.01.2021  
(Virtual Hearing)


**Coram:**

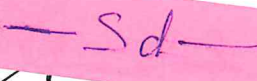
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Vaibhav Mishra, Advocate.  
For the Respondent/ Corporate-debtor :

**ORDER**

Heard the submissions made by the Learned Counsel for the Petitioner. Despite service of notice by the Tribunal, none appeared on behalf of the Corporate-debtor at the time of Virtual Hearing of the matter. Therefore, the Corporate-debtor is set ex-parte. Matter is adjourned to 08.02.2021.

  
(V.K. Subburaj)  
Member (T)

  
(P.S.N. Prasad)  
Member (J)